

**THE HIGH COURT OF MEGHALAYA
AT SHILLONG**

NOTIFICATION

Dated, _____ November, 2018

No.HCM.II/168/2014/Estt./ This is for information of all concerned that the Secretary, Committee for Designation of Senior Advocates[CDSA], Hon'ble Supreme Court of India vide Notice bearing F.No.16/CDSA/2018/2 dated November 13, 2018 while following the Guidelines/Judgment dated 12.10.2017 in Writ Petition(C) No.454 of 2015 [Ms. Indira Jaising Vs. Supreme Court of India & Ors.], has invited suggestions/views, if any, of other stakeholders in the proposal for designation of Advocates-on-Record/Advocates who have applied for conferment of designation as Senior Advocates for consideration by CDSA and for the purpose of scrutiny and assessment of the applications so received.

Further, suggestions/views only if accompanied by verifiable material may be submitted to the Secretariat of the CDSA within a period of 15 days from the date of publication of the said Notice.

Copies of the Notice dated 13.11.2018 of Secretary, CDSA as also appended list of Advocates-on-Record/Advocates are enclosed herewith.

By Order


Secretary of the Permanent Committee
for Designation of Senior Advocate
(Registrar(J))

Memo.No.HCM.II/168/2014/Estt./ 5638A

Dated, 13th November, 2018

Copy for favour of kind information to:-

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for kind information of His Lordship.
2. The System Analyst, High Court of Meghalaya, Shillong for uploading the same in High Court Official Website.
3. Notice Board.
4. Office File.


Secretary of the Permanent Committee
for Designation of Senior Advocate
(Registrar(J))